

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
CRL.M.P. No. 14856 of 2010 IN
CRIMINAL APPEAL NO(s). 1222 OF 2006

SUNDERLAL KANAIYALAL BHATIJA

Appellant (s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent(s)

(With appln(s) for clarification and office report)

Date: 20/08/2010 This Appeal was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA
HON'BLE MR. JUSTICE ANIL R. DAVE

For Appellant(s)

Ms. Rekha Pandey, Adv.

For Respondent(s)

Mr. R. Sundaravaradan, Sr. Adv.
Mr. Ramesh N. Keshwani, Adv.
Mr. Ram Lal Roy, Adv.

Mr. Chinmay A. Khaladkar, Adv.
Mr. Sanjay Kharde, Adv.
Mr. Shankar Chillarge, Adv.
Mrs. Asha G. Nair, Adv.

Mr. Abhey Kumar Apte, Adv.
Mr. Nitin S. Tamewekar, Adv.
Mr. B.S. Sai, Adv.
Mr. K. Rajeev, Adv.

Mr. Bhupender Yadav, Adv.
Mr. S.S. Samsbery, Adv.

Mr. R.C. Kohli, Adv
Mr. Atishi Dipankar, Adv

Contd....2/-

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UPON hearing counsel the Court made the following

O R D E R

Heard the learned counsel appearing for the applicant as also the learned counsel for the State Government on this application which is filed by the applicant praying for deletion of the last sentence of the operative portion of the judgment dated 31.3.2010. While delivering the judgment, it was also recorded that the bail bonds, if any, would stand cancelled. In that view of the matter, we order for deletion of the said sentence directing for cancellation of his bail bonds, with the aforesaid modification only, in the judgment dated 31.3.2010, we dispose of this application. The records be sent back to the trial court immediately.

(Jasvir Singh)
Sr.P.A.

(Renu Diwan)
Court Master